

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Advance/Orientation Course for District Judges (Entry Level) promoted in the year 2017 (First Batch)
from 14.02.2018 to 24.02.2018
First Week (14.02.2018 to 17.02.2018)

DATE/DAY	SESSION - I 10.00 am to 10.30 am	SESSION - II 10.30 am to 12.00 noon	SESSION - III 12.15 pm to 1.45 pm	SESSION - IV 2.30 pm to 4.00 pm	SESSION - V 4.15 pm to 5.30 pm
14.02.2018 (Wednesday)	Inauguration of the Programme - By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy	Constitution, classification and jurisdictional aspects of Criminal Courts - Jurisdiction, territorial and subject-matter, particularly with reference to Sessions Judges and Special Sessions Court/Judge: N.D.P.S. Act, SC/ST (P.A.) Act, Electricity Act, Prevention of Corruption Act, Juvenile Justice (Care & Protection of Children) Act including cognizance of offences and bar against cognizance under Sections 195 & 197 Cr.P.C - By Shri Axay Kumar Dwivedi, ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Sessions Trial (i) Cognizance by the Sessions Court (ii) Sessions Trial in general (iii) Trial of procedure relating to evidence and summoning of material witnesses by Court (iv) Order of acquittal - Format and requirement - By Shri Awdhesh K. Gupta, Faculty Member (Sr.) MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to presumption and inference with special reference to sections 304-B, 306 IPC and 113-A & 113-B of Evidence Act - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal Writing skill - English - By Ms. Anamika Sisodia
15.02.2018 (Thursday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I	Recording of evidence (Sections 135 to 165 Evidence Act) - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Sentencing Policy & award of compensation under section 357 Cr.P.C. as also victim compensation scheme - By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Marshaling & Appreciation of evidence in criminal trial (i) with reference to witness (ii) with reference to circumstantial evidence (iii) evaluation of defence evidence in sessions cases - By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal Writing skill - English - By Ms. Anamika Sisodia

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16.02.2018 (Friday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II	<p>Excusable homicides -</p> <p>(i) Concept of right of private defence - Its extent</p> <p>(ii) Evidentiary issues with reference to Explanation 2 of section 300 IPC and non-explanation of injuries on accused persons</p> <p>- By Shri S.C. Datt, Senior Advocate, High Court of M.P., Jabalpur</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Sexual Offences:</p> <p>(i) Offence of rape and other sexual offences with reference to Criminal Law Amendment Act, 2013</p> <p>(ii) Concept of consent with special reference to Section 375 IPC - Marital rape with special reference to Protection of Children from Sexual Offences Act, 2012</p> <p>(iii) Issues relating to gang rape</p> <p>- By Sanjeev Kalgaonkar, Director In-charge, MPSJA</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Determination of age of victim - Evidentiary issues with reference to Jarnail Singh's case</p> <p>&</p> <p>Concept and procedural issues relating to Children's Court under Juvenile Justice (Care & Protection of Children) Act, 2015</p> <p>- By Shri Awdhesh Kumar Gupta, Faculty Member (Sr.), MPSJA</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Legal Writing skill - English</p> <p>- By Ms. Anamika Sisodia</p>
17.02.2018 (Saturday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group III	<p>Law relating to bail:</p> <p>(i) General consideration for grant, refusal and cancellation of bail</p> <p>(ii) Presumption of innocence - Whether relevant in bail proceedings?</p> <p>(iii) Rule of parity - Where desirable or compelling circumstance for grant or refusal of bail</p> <p>(iv) dealing with successive bail applications - Legal issues</p> <p>(v) bail in heinous offences and sensitive matters</p> <p>(vi) anticipatory bail and regular bail - Considerations thereof</p> <p>(vii) Default bail and bail after conviction and pending of appeal</p> <p>(Contd.....)</p> <p>- By Shri Ashok Dhamija, Advocate, Supreme Court of India</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Law relating to bail:</p> <p>(i) General consideration for grant, refusal and cancellation of bail</p> <p>(ii) Presumption of innocence - Whether relevant in bail proceedings?</p> <p>(iii) Rule of parity - Where desirable or compelling circumstance for grant or refusal of bail</p> <p>(iv) dealing with successive bail applications - Legal issues</p> <p>(v) bail in heinous offences and sensitive matters</p> <p>(vi) anticipatory bail and regular bail - Considerations thereof</p> <p>(vii) Default bail and bail after conviction and pending of appeal</p> <p>- By Shri Ashok Dhamija, Advocate, Supreme Court of India</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Law relating to Criminal Revision</p> <p>- By Shri Gajendra Singh, Special Judge SC/ST (PA) Act, Ujjain</p> <p><i>(Followed by open interaction for 10 minutes)</i></p>	<p>Legal Writing skill - English</p> <p>- By Ms. Anamika Sisodia</p>

- Note:** (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.